

ITEM NO.23

Court 6 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.138/2021

(Arising out of impugned final judgment and order dated 12-11-2020 in CRLP No.2512/2017 passed by the High Court of Karnataka at Bengaluru)

PRADEEP S. WODEYAR

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA

Respondent(s)

(With appln.(s) for I.R. and IA No.2090/2021-EXEMPTION FROM FILING O.T.)

Date : 05-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Udaya Kumar Sagar, Adv.
Ms. Bina Madhavan, Adv.
Mr. L.M. Chidanandayya, Adv.
Ms. Akanksha Mehra, Adv.
M/s. Lawyer S Knit & Co.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr L M Chidanandayya, learned counsel appearing on behalf of the petitioner has adverted to the order of the trial Judge taking cognizance (Annexure P-15 at page 297, order dated 30 December 2015). Learned counsel submits that the order *ex facie* indicates that the requirements specified in the law

under Section 190 of the Code of Criminal Procedure 1973 have not been duly fulfilled.

- 2 Issue notice, returnable in six weeks.
- 3 Liberty to serve the Standing Counsel for the State of Karnataka, in addition.
- 4 Pending further orders, there shall be a stay of further proceedings in Special CC No 599 of 2015 arising out of arising out of Crime No 21 of 2014 pending before the Court of the XXIII Additional City Civil Sessions Judge and Special Judge for Prevention of Corruption Act at Bengaluru City.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master